

[Shri Bansal]

while making a statement in the House of Commons, said:

"There was a review of trade between Japan and the Sterling Area in the light of Japan's heavy balance of payments deficit and acute shortage of Sterling which in the absence of any action would have compelled Japan to impose heavy restrictions on the purchase of Sterling Area goods."

Inasmuch as this new agreement is bound to help the countries—the whole of sterling area—and India being a part of that area, I want to know whether Government of India were consulted by the U. K. Government when this agreement was discussed and signed.

Mr. Speaker: This also will be left over and may come up when the matter is taken up for discussion, because we do not allow any supplementary questions on a Statement made.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

PRESENTATION OF SECOND REPORT

Shri M. A. Ayyangar (Tirupati): I beg to present the second Report of the Committee on Private Members' Bills and Resolutions.

STATEMENT RE: SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS) FOR 1953-54

The Minister of Railways and Transport (Shri L. B. Shastri): I beg to present a Statement showing Supplementary Demands for Grants for expenditure of the Central Government on Railways for the year 1953-54. [Placed in Library. See No. S-21/54.]

PAPERS LAID ON THE TABLE

DELIMITATION COMMISSION FINAL ORDERS Nos. 5—9

The Minister of Law and Minority Affairs (Shri Biswas): I beg to lay on the Table, a copy of each of the following Orders, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952:—

(i) Delimitation Commission, India, Final Order No. 5, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 21st December, 1953. [Placed in Library. See No. S-22/54.]

(ii) Delimitation Commission, India, Final Order No. 6, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 23rd December, 1953. [Placed in Library. See No. S-23/54.]

(iii) Delimitation Commission, India, Final Order No. 7, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 29th December, 1953. [Placed in Library. See No. S-24/54.]

(iv) Correction to Delimitation Commission, India, Final Order No. 7, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 18th January, 1954. [Placed in Library. See No. S-24/54.]

(v) Delimitation Commission, India, Final Order No. 8, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 30th December, 1953. [Placed in Library. See No. S-25/54.]

(vi) Delimitation Commission, India, Final Order No. 9, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 30th December, 1953. [Placed in Library. See No. S-26/54.]

STATEMENTS OF THE STATE-WISE POSITION OF ELECTION PETITIONS

The Minister of Law and Minority Affairs (Shri Biswas): I beg to lay on the Table, a copy of each of the following statements showing the